

### **PMGSY in Orissa**

3474. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) how many roads in Orissa have been taken under the Pradhan Mantri Gram Sadak Yojana (PMGSY) and the funds allotted for these roads from 2004 to 2008-09;

(b) whether all funds have been utilized; and

(c) the roads sanctioned under PMGSY in Jajpur district and funds allotted for these roads?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) So far, 7488 road works at the estimated cost of Rs. 9846.45 crore have been sanctioned by the Ministry under Pradhan Mantri Gram Sadak Yojana (PMGSY) for implementation in Orissa. During the period from 2004-05 to 2008-09, Rs. 2924.03 crore has been released by the Ministry to the State and the expenditure of Rs. 3069.48 crore has been reported by the State Government under the programme.

(c) So far, 213 road works at the estimated cost of Rs. 311.24 crore have been sanctioned under PMGSY for implementation in Jajpur district of Orissa. Funds under PMGSY are released by the Ministry to the States and not district-wise.

### **Assigning of rural development projects to Panchayats**

3475. SHRIMATI VIPLOVE THAKUR: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that some State Governments have made tall claims for the successful implementation of the rural development programmes assigned to panchayats but in the real sense these State Governments have failed to implement this scheme in letter and spirit, which has resulted in a large-scale irregularities and rampant corruption;

(b) if so, the reasons therefor;

(c) whether any case has been reported regarding figuring of dead persons in the muster rolls of panchayat; and

(d) if so, the details thereof and the corrective steps initiated by the Central Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) The Ministry of Rural Development implements various rural development schemes through State Governments, District Rural Development Agencies (DRDA)/Zilla Parishads as per the Programme guidelines. The State Governments furnish periodic financial and physical progress reports/returns as per the prescribed formats of the programmes. It is

observed that the parameters of achievements of various programmes varies from State to State.

(c) and (d) One such case under National Rural Employment Guarantee Act (NREGA) has been noticed in the State of Haryana. With a view to ensure transparency in the implementation of NREGA, the Ministry has taken up the following steps:—

- (i) Wage payment to unskilled workers is to be made through Banks and Post Offices.
- (ii) State Governments have been directed to conduct social audit of each and every work of NREGA within three months.
- (iii) A comprehensive Web-based MIS [www.nrega.nic.in](http://www.nrega.nic.in) has been developed which places all data in public domain.
- (iv) National toll-free telephone Helpline under NREGA has been established which receives complaints and queries relating to NREGA. States has also been requested to set up similar help lines.

#### Villages under NREGS

†3476. SHRI BALBIR PUNJ: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of the progress made in implementing National Rural Employment Guarantee Scheme (NREGS) in all the villages of the country;
- (b) the additional sum required for implementing this scheme; and
- (c) the number of the beneficiaries under this scheme during the last three years, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) Web-enabled NREGA MIS ([www.nrega.nic.in](http://www.nrega.nic.in)) developed by this Ministry can capture Gram Panchayat-wise data relating to progress made under NREGA. State-wise status of implementation of NREGA during the last three years is given in the Statement (See below).

(b) NREGA is demand based. Central Government releases funds to the State for implementation of the Act on the basis of labour demand. A budget provision for Rs. 39,100 crore has been made for NREGA in 2009-10. Out of this, a sum of Rs. 9910.95 crore has so far been released to the various States.

(c) A household is the basic unit for providing employment under NREGA. Number of households provided employment during the years 2006-07, 2007-08 and 2008-09 is given in the Statement referred to above.

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†Original notice of the question was received in Hindi.